

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10135/2019

(Arising out of impugned judgment and order dated 21-05-2019 in A482 No. 20278/2019 passed by the High Court Of Judicature At Allahabad)

ANWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 7087/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 62483/2022 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 62481/2022 - EXEMPTION FROM FILING O.T.  
IA No. 62480/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES)

Date : 07-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.  
Ms. Mugdha, Adv.  
Mr. Ali Qambar Zaidi, Adv.  
Mr. Satya Mitra, AOR

For Respondent(s) Mr. R.K. Raizada, AAG  
Mr. Vishwa Pal Singh, AOR  
Mr. Mukesh Kumar, Adv.  
Mr. Anurag Pandey, Adv.  
Mr. Bharpur Singh, Adv.  
Mr. Srikant Singh, Adv.  
Mr. Gurrick Jassar, Adv.  
Mr. Vishal Chauhan, Adv.  
Mr. Akshay Kumar Dwivedi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR